

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 211 of 2025

In the Matter of :-

Ashwini Kumar Mishra

...Petitioner

Vs.

State of Uttar Pradesh & Ors.

...Respondents

NDOH: 28.01.2026

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PROOF OF SERVICE

THROUGH

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PLACE: NEW DELHI

DATED: 22.01.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 211 of 2025

In the Matter of :-

Ashwini Kumar Mishra

...Petitioner

Vs.

State of Uttar Pradesh & Ors.

...Respondents

**REPLY ON BEHALF OF RESPONDENT NO 07 TO THE ORIGINAL  
APPLICATION NO. 211 OF 2025**

**MOST RESPECTFULLY SHOWETH:**

1. That the above Original Application has been filed by the applicant raising a grievance against Respondent No. 2 – M/s Ansal Properties & Infrastructure Ltd., alleging encroachment and environmental violations in the area allegedly shown as green belt under the Master Plan of Ghaziabad.
2. That the answering respondent is neither a land owner , nor any stake holder in the property in question and he has not done anything which may warrant an intervention by this Hon'ble Tribunal.
3. That the answering respondent was once employed with Ansal Properties but had resigned in 2022 and now no longer works with Respondent No 2.
4. That the answering respondent has very limited and dull memory concerning the plot number in question and it has been

recalled that the property was sourced from the open market (from the original allottee) by the wife of answering respondent and was subsequently sold by her to the current owner who is not impleaded as a party in the Original Application and respondent no 2 had no role to play along with answering respondent in the matter. It was a pure market deal.

5. That the answering respondent is not a necessary party to the instant application and has been arrayed as respondent in gross abuse of process of law aimed solely to harass the answering respondent.
6. That there is no grievance that could have been addressed by the answering respondent and also there is no relief which could be adduced of the answering respondent..
7. That the Original applicants are wasting the precious time of this Hon'ble Court by filing such fictitious and imaginary petitions.

### **PRAYER**

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) dismiss the Original Application
- b) Pass such other or further orders as may be deemed fit in the facts and circumstances of the case.

THROUGH:



Nishant Kumar, Advocate  
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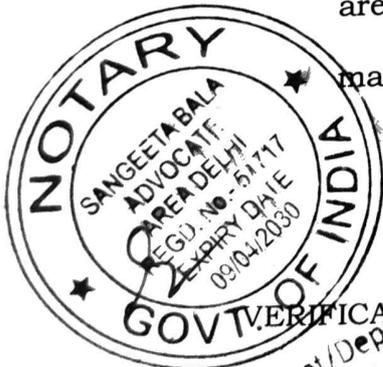
...Respondents

**AFFIDAVIT**

I, Sunil Mirakhur, S/o Mr B.L. Mirakhur, aged about 38 years, R/o 905, Urvashi-2, Amrapali Royal, 2B, Vaibhav Khand, Indirapuram, Ghaziabad, Uttar Pradesh -201014, and presently at New Delhi do hereby solemnly affirm and state as under:

1. That I am respondent no 7 in the original application and am well conversant with the facts and circumstances of the case.
2. That the contents of the accompanying reply from paras 1 to 7 are true and correct to my knowledge and belief, and nothing

material has been concealed therefrom.



*[Signature]*  
**DEPONENT**

VERIFICATION  
I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge. Verified at New Delhi on this day of January 2026.

**CERTIFIED THAT THE DEPONENT**  
Shri / Smt. / Km. *Sunil Mirakhur*  
S/o. W/o. D/o. *B.L. Mirakhur*  
Identified by Shri/Smt. *Naresh K S/o*  
has solemnly affirmed before me at Delhi on *27 JAN 2026* SI No. *518* which that the contents of the affidavit which have been read over & explained to him/her are true and correct to his knowledge

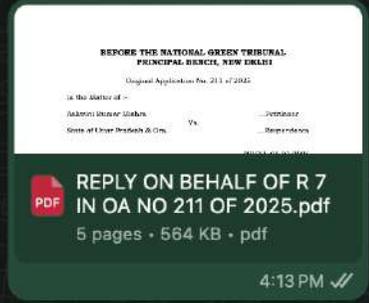
*[Signature]*  
**NOTARY PUBLIC GOVT. OF INDIA**

*[Signature]*  
**DEPONENT**

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**You**

REPLY ON BEHALF OF R 7 IN OA NO 211 OF 2025.pdf • 5 pages

SERVICE IN THE MATTER OF OA No 211 of 2025 in the matter of Ashwini Kumar Mishra Vs. State of Uttar Pradesh & Ors.

Respected Sir  
Please find attached herein the copy of reply on behalf of R-7 in the matter of Ashwini Kumar Mishra Vs. State of Uttar Pradesh & Ors.

Regards  
Siddharth, Clerk

For  
Nishant Kumar, Advocate  
Counsel for Respondent No.7

4:13 PM ✓